

Bombay High Court on the 31 March, 1981 regarding the alleged leakage of "information/documents of the classified nature, forming part of the files of the Ministry of Petroleum, Chemicals and Fertilizers" etc. I find that these documents contain references to the disclosures made by Shri K. P. Unnikrishnan in the Lok Sabha and the documents laid by him on the Table of the House, during the discussion under Rule 193 on the 23 December, 1980. On reading these documents as a whole, it appears that these references are not intended to form the basis of any action by the CBI, against Shri K. P. Unnikrishnan, MP, for what he stated in the Lok Sabha.

It would have been better if the proceedings in the House had not been mentioned in the FIR and Affidavits filed by the Investigating Agencies in the manner done. I am sure this will be taken note of by the concerned for the future purposes.

However, in view of the position stated by the Ministry of Home Affairs and the Ministry of Petroleum, Chemicals and Fertilizers, specially their categorical statement that "Shri Unnikrishnan has neither been contacted by the CBI nor examined by them" and "nor is it the intention of the investigating authorities to contact Shri Unnikrishnan or examine him in this context", no question of privilege is involved in the matter and I do not, therefore, give my consent to raise this matter under Rule 222.

I would, however, reiterate that nothing should be done by any agency which would impinge upon or detract from the right of a Member to freely function in Parliament.

(Interruptions)

MR. SPEAKER: Are not you satisfied?

SHRI CHANDRAJIT YADAV (Azamgarh): It is a good ruling.

12.21 hrs.

PAPERS LAID ON THE TABLE

U.G.C. (DISQUALIFICATION, RETIREMENT AND CONDITIONS OF SERVICE OF MEMBERS) AMDT. RULES, 1981, ANNUAL ACCOUNTS OF INDIAN COUNCIL OF SOCIAL SCIENCE RESEARCH, NEW DELHI FOR 1979-80 WITH STATEMENT FOR DELAY ANNUAL REPORT AND REVIEW OF INDIAN INSTITUTE OF MANAGEMENT, AHMEDABAD FOR 1980-81, ETC. ETC.

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND SOCIAL WELFARE (SHRI-MATI SHEILA KAUL): I beg to lay on the Table:

(1) A copy of the University Grants Commission (Disqualification, retirement and conditions of service of Members) Amendment Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 539 in Gazette of India dated the 6th June, 1981, under sub-section (3) of section 25 of the University Grants Commission Act, 1956. [Placed in Library. See No. LT-3089/81].

(2) (i) A copy of Annual Accounts (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 1979-80 along with Audit Report thereon.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Accounts of the Indian Council of Social Science Research, New Delhi, for the year 1979-80. [Place in Library. See No. LT-3090-81].

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Ahmedabad, for the year 1980-81 along with Accounts and the Audit Report thereon.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Ahmedabad, for the year 1980-81.

[Placed in Library. See No. LT-3091/81].

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute (Northern Region) Chandigarh, for the year 1980-81 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers' Training Institute (Northern Region), Chandigarh, for the year 1980-81.

[Placed in Library. See No. LT-3092/81].

(5) A copy of Notification No. 1/27/72-Genl. published in Lakshadweep Gazette dated the 7th September, 1981 containing corrigendum to Notification of even number published in Lakshadweep Gazette dated the 18th August, 1981, under sub-section (3) of section 59 of the Children Act, 1960. [Placed in Library. See No. LT-3093/81].

(6) A copy of the Notification No. ADM|LAW|SIT|193 (II)|16|81 (Hindi and English versions) published in Gazette of India dated the 17th October, 1981 containing corrigendum to the Dadra and Nagar Haveli (Suppression of Immoral Traffic in Women and Girls) Rules, 1981 published in Notification number ADM|LAW|SIT|193 (II) (5)|81 in Gazette of India dated the 6th June, 1981, under sub-section (4) of section 23 of the Suppression of Immoral Traffic in Women and Girls Act, 1956. [Placed in Library See No. LT-3094/81].

@@ Annual Report of the Indian Medicines Pharmaceuticals Corporation Limited, Ranikhet (U.P.) for the period ending 5th December 1979 and Audited Accounts upto the period ended 31st March, 1981 laid on the Table on 19th March,

NOTIFICATION UNDER ALL INDIA INSTITUTE OF MEDICAL SCIENCES ACT, 1956, REVIEW BY GOVERNMENT AND COMMENTS OF COMPTROLLER AND AUDITOR GENERAL IN RESPECT OF INDIAN MEDICINES PHARMACEUTICAL CORPORATION LTD., RANIKHET WITH A STATEMENT FOR DELAY

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR):

I beg to lay on the Table

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 28 of the All India Institute of Medical Sciences Act, 1956 :—

(i) The All India Institute of Medical Sciences (Amendment) Rules, 1981, published in Notification No. G.S.R. 758 in Gazette of India dated the 15th August, 1981.

(ii) The All India Institute of Medical Sciences (Amendment) Regulations, 1981, published in Notification No. G.S.R. 914 in Gazette of India dated the 10th October, 1981.

[Placed in Library See No. LT-3095/81].

@@(2) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Medicines Pharmaceuticals Corporation Limited, Ranikhet (U.P.) for the period ending 5th December, 1979.

(3) A copy of the comments (Hindi and English versions) of the Comptroller and Auditor General on the Accounts of the Indian Medicines

Pharmaceuticals Corporation Limited, Ranikhet (U.P.) for the period ending 5th December 1979 and Audited Accounts upto the period ended 31st March, 1981 laid on the Table on 19th March,

Pharmaceutical Corporation Limited, Ranikhet (U.P.) for the year ended 31st March, 1979.

(4) A statement (Hindi and English versions) explaining reasons for not laying the Annual Reports of the Indian Medicines Pharmaceutical Corporation Limited, Ranikhet (U.P.) for the years 1979-80 and 1980-81 within the stipulated period of nine months after the close of the Accounting year.

[Placed in Library. See No. LT-3096/81].

12.22 hrs.

ESTIMATES COMMITTEE

STATEMENT SHOWING REPLIES BY GOVERNMENT IN RESPECT OF DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS

SHRI S B. P. PATTABHI RAMA RAO (Rajahmundry) : Sir, I beg to lay on the Table (Hindi and English versions) of the Statement showing final replies of Government in respect of Chapter V and further information in respect of other Chapters of the Seventh Action Taken Report of the Estimates Committee (Sixth Lok Sabha) on Department of Personnel and Administrative Reforms—Recruitment, Training and Orientation of All India Services.

JOINT COMMITTEE ON OFFICES OF PROFIT

SECOND REPORT

SHRI JAMILUR RAHMAN (Kishanganj): Sir, I beg to present the Second Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

MR. SPEAKER: Now, Statement by Minister—Shri P. V. Narasimha Rao.

THE MINISTER OF PARLIAMEN- TARY AFFAIRS AND WORKS AND

HOUSING (SHRI BHISHMA NARAIN SINGH): Sir, during the visit of the Chinese Foreign Minister to India....

AN HON. MEMBER: Where is Mr. Narasimha Rao?

MR. SPEAKER: Mr. Narasimha Rao is in the other House.

12.23 hrs.

STATEMENT RE. SINO-INDIAN TALKS HELD IN BEIJING ANNEXATION OF GOLAN HEIGHTS BY ISRAEL AND SITUATION IN POLAND

THE MINISTER OF PARLIAMEN- TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): Sir, during the visit of the Chinese Foreign Minister to India, we had agreed that official level talks would be held in Beijing regarding both bilateral problems and bilateral exchanges. Talks were accordingly held in Beijing for five days from December 10 to 14. There were three session of plenary discussions, and several meetings of sub-groups on matter concerning the boundary, trade and economic cooperation, cultural exchanges, and science and technology. Various members of the delegation also met senior officials of the concerned Ministries and visited a number of institutions. The delegation had a meeting with Vice Premier and Foreign Minister Huang Hua. The atmosphere was friendly and cordial throughout all the meetings and discussions.

Regarding the border, it was not our anticipation that it would be possible to make substantive progress in the first round. The two sides have had a fairly detailed exchange of views, and although fairly wide differences persist. We hope that they could result in a better understanding of each other's positions. In the light of the report of our delegation, we are now considering how we should take